

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.205- IA/165(AHM)2021  
ITEM No.206- IA 296 of 2020  
ITEM No.207- IA/321(AHM)/2021  
in  
CP(IB) 266 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Vighnaharta Corrugators Pvt Ltd & Ors  
V/s  
Jaybharat Textiles & Real Estate Ltd

.....Applicant

.....Respondent

**Order delivered on: 15/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the RP : Mr. Pavan S. Godiawala, Advocate  
For the Secured Creditor : Mr. Ashish Rana, Adv. Mr. Dhaval Savla and Adv. Rishi Badra, Adv. in IA 296/2020 & IA 321 of 2021 & in IA 165/21 & IA 321/21 for Secured creditor  
For the Applicant : Mr. Vaibhav Tyagi, Adv. for R-12, 13 & 14 in IA 296 of 2020  
For the Respondent : Mr. Siddhartha Patra, Advocate in IA 296 of 2020 R-15 to 18  
Mr. Prateek Gupta, Adv. for Respondent Nos. 6 to 11.

**ORDER**

**IA/165(AHM)2021**

Ld. Counsel for the Resolution Professional is directed to supply the copy of Form-C to the Ld. counsel of BOI and other financial creditors. Ld. Counsel for BOI and other financial creditors are directed to file reply or objections if any within one week without any further delay and not seek further adjournments that the copy has not been served.

List for further consideration on 20.08.2024

**IA 296 of 2020 & IA/321(AHM)/2021**

List for further consideration on 20.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**